

**BEFORE THE NATIONAL GREEN TRIBUNAL, SITTING  
AT CHENNAI**

**ORIGINAL APPLICATION NO. 38 OF 2025**

(Under Section 18(1) r/w Section 19(1) of the National  
Green Tribunal Act, 2010)

**IN THE MATTER OF:**

Gareeb Guide (NGO) Rep. by its President, 7/41, Bahar,  
Sahara States, Mansoorabad, Hyderabad-500068 Phone:  
8688122222, E-Mail: [gareebguide@gmail.com](mailto:gareebguide@gmail.com)

.....APPLICANT

VERSUS

1. State of Andhra Pradesh Rep. by its Chief Secretary to  
Govt, Department of General Administration, Building No.  
1, I Floor, Interim Government Complex, Secretariat,  
Velagapudi, Guntur, Andhra Pradesh. Phone: N.A., E-  
Mail: [cs@ap.gov.in](mailto:cs@ap.gov.in)

2. Collector, Srikakulam District, O/O Collectorate,  
Srikakulam. Phone: 08942-222565, E-Mail:  
[Collector.sklm@gmail.com](mailto:Collector.sklm@gmail.com)

.....RESPONDENTS

THE HUMBLE MEMO OF THE APPLICANT ABOVENAMED

For the reasons stated in the memo, the Hon'ble Tribunal  
may be pleased to observe the fact that as per the order,  
dated: 28.03.2025 passed by this Hon'ble Tribunal in OA  
38 of 2025, the applicant has served notice to

Respondents, privately. Hence, this Memo.



For GAREEB GUIDE  
G. Bhogil  
President  
APPLICANT



**M/s Dr. DVRao Advocates**  
(An ISO 9001:2008 Certified)

Delhi – Hyderabad – Chennai - Amaravathi

From:  
Dr. D.V.Rao, Advocate, Supreme Court of India,  
Office: 49-B, III Floor, Adchini, New Delhi-16.  
Residence: 7/41, Bahar, Sahara States, Mansoorabad,  
Hyderabad-68. Ph: 8688122222  
E-Mail: [drdvraolawyer@gmail.com](mailto:drdvraolawyer@gmail.com)

To

1. The Chief Secretary, GA Dept, Govt of AP, Amaravathi
2. The Collector & District Magistrate, Srikakulam District, Srikakulam.

Dated: 04.04.2025

**MOST URGENT NOTICE (Through Electronic Mode)**

**Sub: Notice – Order of NGT in OA 38 of 2025 - Sy. No. 184 & 187 of Gottipalli (V), Narasannapeta (M) – Jalagala Cheruvu & Rathikarra Cheruvu – Encroachments - Report needed – Urgent –Reg**

Ref: NGT Order in OA 38 of 2025

Sir(s),

It is known to you that as per the IB/RoR the land admeasuring Ac. 2.75 cents in Sy No. 187 and Ac. 13.58 cents in Sy No. 184 of Gottipalli (V) of Narasannapeta (M) are classified as Rathikarra Cheruvu and Jalagala Cheruvu i.e water bodies. On 25.01.2025, my client i.e Gareeb Guide (herein after my client) received credible information from various local persons that the above named Rathikarra Cheruvu and Jalagala Cheruvu i.e water bodies encroached by the grabbers. But, there is no action by the officials. Hence, on 28.01.2025, a 3 member committee of my client personally visited the above named Rathikarra Cheruvu and Jalagala Cheruvu i.e water bodies in Sy No. 187 and Sy No. 184 of Gottipalli (V) of Narasannapeta (M). The said committee observed the following facts:

- A. On one hand, as per the RC NO. 1807/2011/E1, dated: 19.09.2017 of the District Collector, Srikakulam, the above survey numbers are prohibited lands.
- B. On the other hand, D-Pattas were issued to some persons in the said water bodies.
- C. As per the GPS Area calculator, Ac 13.11 cents in Sy No. 184 and Ac. 2.55 cents in Sy. No. 187 of Gottipalli (V) of Narasannapeta (M) i.e Jalagala Cheruvu and Rathikarra Cherevu encroached by the grabbers.

The said committee brought the above to the concerned authorities through mass media, but, there is no action till date. The illegal constructions/encroachments upon riverbeds/banks, hills in the form causing harm to the environment of the river polluting natural water and danger for water bodies, defacing the beauty of the river and damage to the environment of the river/pond, hills and the heritage sites of is irreversible and permanent. The water is the most essential requirement to sustain the human life and, therefore, there is need to preserve and protect it. Hence, my client filed RTI seeking the following information before filing OA 38 of 2025:

- i. Proceedings copy vide RC No. 1807/2011/E1, dated: 19.09.2017 of the District Collector, Srikakulam
- ii. Work details vide No: 0201022021/DP/GIS/450417 (Rs 21laks were spent under MGNREGA) for the development of the Jalagala Cheruvu i.e Sy No. 187 of Gottipalli (V), Narasannapeta (M), Srikakulam (D) in the year 2022-23.
- iii. Encroachments, Encroachers & D-Patta details & Copies in connection with Sy. No. 184 & 187 of Gottipalli (V), Narasannapeta (M), Srikakulam (D)

But, there is no action. Hence, Hon'ble NGT passed order, dated: 28.03.2025 in OA 38 of 2025 as follow:

**"1. Let the notices be issued to the respondents through the Tribunal as well as privately. 2. The learned counsel Dr. D. Shanmuganathan representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 & 2. 3. Post the matter on 17.06.2025. Meanwhile, the respondents are directed to file their respective replies/reports".**

Hence, this notice to you all.

End: Order, dated: 28.03.2025 passed by the NGT In OA 38 of 2025

Sincerely

  
(Dr DVRao)



For GAREEB GUIDE  
G. Bhagiri  
President